

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/188/KOB/2024 in IBA/11/KOB/2020
SECTION	SEC. 60(5) IBC
NAME OF PARTIES	PT JOY ERSTWHILE RP OF MIR REALTORS PRIVATE LIMITED V/S ANNIE ABRAHAM (LIQUIDATOR) OF MIR REALTORS PRIVATE LIMITED AND 2 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	AMRITHA AJITH , MS RANIYA SHERIN
RESPONDENTS ADVOCATE/ PROFESSIONAL	

02 May 2024

O R D E R

IA(IBC)/188/KOB/2024 in IBA/11/KOB/2020

This is an IA bearing No. 188/KOB/2024 filed by the erstwhile RP of M/s. MIR Realtors Private Limited under Section 60(5) of Insolvency and Bankruptcy Code, 2016 seeking various reliefs under the prayer clauses. In the said application, the Applicant has arrayed 3 respondents as parties.

Learned Counsel, Mr. Rohan Kumar appears along with erstwhile RP, Mr. P T Joy through virtual mode.

Registry is directed to issue notice to the respondents returnable on 05.06.2024. In addition to above, the Applicant is also directed to issue notice to the respondents by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith a proof of service of notice served on the respondents at least three days before the next date of hearing.

List this matter for further considerations on **05.06.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**